

Central Administrative Tribunal Lucknow Bench Lucknow

**Civil Contempt Petition No. 67/2009
IN
Original Application No. 502/2007
This, the 6th day of May, 2010**

**Hon'ble Shri Justice Shiv Charan Sharma, Member (J)
Hon'ble Dr. A. K. Mishra, Member (A)**

Jitendra Kumar Gupta **...Applicant.**

By Advocate Sri P. K. Srivastava.

Versus

Rajeev Kishore, Chairma, Railway Recruitment Board North Eastern Railway, Gorakhpur.

....Respondent

By Advocate Sri N.K. Agarwal.

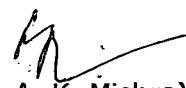
Order (Oral)

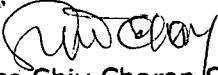
By Hon'ble Shri Justice Shiv Charan Sharma, Member (J)

We have heard Sri P. K. Srivastava advocate for the applicant and Sri N.K. Agarwal advocate for the respondents.

Learned counsel for the respondents stated that the order passed by this Tribunal has been complied with. There was a direction of the Tribunal to consider the candidature of the applicant for selection and this condition was complied with by considering the candidature of the applicant and panel was prepared and the same was submitted to the appointing authority for issuing appointment letter. Due to this compliance report, this contempt petition does not survive and same may be dismissed. Learned counsel for the applicant admitted that so far as concerned, the consideration of candidature of the applicant that already been done, no appointment has been made. But it will be subject matter to another O.A. if no appointment has been made. So far as compliance of the order is concerned, the same has already been complied with. In our opinion, this contempt petition does not survive and same is liable to be dismissed accordingly.

In view of the compliance of the order by the respondents, the contempt petition is dismissed. Notices are discharged.


(Dr. A. K. Mishra)
Member (A)


(Justice Shiv Charan Sharma)
Member (J)